

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER
ITA No.7832/Del/2018
Assessment Year : 2013-14**

Ved Singh, R/o-717, Naaglatashi, Kasampur, Delhi Bye Pass, Meerut, U.P. PAN-DYYPS3623A	Vs.	Income Tax Officer, Ward-2(4), Meerut, U.P.
(Appellant)		(Respondent)

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **16.07.2021**
Date of pronouncement : **16.07.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-Meerut, dated 17.09.2018.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The learned AR, vide letter dated 16.06.2021, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee

has filed declaration under Vivad Se Vishwas Scheme, 2020 and on 10.12.2021 the assessee has received Form No. 5 dated 22.01.2021 issued by the PCIT, Ghaziabad and enclosed the copy thereof.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 16.07.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar